

Scheduled Caste and Scheduled Tribe communities as Directors in the Boards of different nationalised banks;

(b) if so, the number of boards reconstituted since then till date and how many persons of Scheduled Caste and Scheduled Tribe communities have been appointed as Directors, bank-wise; and

(c) the particulars of these persons?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) and (c). At present there are no non-official directors on the boards of any of the nationalised banks. The process of identifying suitable persons for nomination as non-official directors on the boards of all the nationalised banks is already in hand.

Writing off of loans by IFCI

2552. SHRI THAMPAN THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the criteria adopted by the Industrial Finance Corporation of India (IFCI) for writing off loans; and

(b) the total amount of loans advanced by the IFCI outstanding as on 30 June, 1988?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The possibility of certain advances going bad is inherent in the operations of Banks/Financial Institutions. The Industrial Finance Corporation of India

(IFCI) has reported that loans are written off in the books of its accounts after exhausting all possible ways of recovery including rehabilitation proposals, recourse to legal action etc. Such loans are written off with due approval of its Board of Directors. Further, write off of this nature is agreed upon generally in consortium with the other all-India financial institutions involved. The accounts of IFCI are audited by two Statutory Auditors and loans written off are verified by them.

(b) The total amount of loans advanced by IFCI and outstanding (i.e. the principal amount) as on the 30th June, 1988 was Rs. 2731.66 crores.

Modifications in Advance Licensing Scheme

2553. SHRIMATI MADHUREE SINGH:
DR. G.S. RAJHANS:
SHRIMATI D.K. BHANDARI:
SHRI SWAMI PRASAD SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to bring modifications in the advance licensing scheme;

(b) if so, the details of the modifications likely to be made;

(c) whether the intermediate manufacturers and exporters will get any benefit due to modifications; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). The Import-Export Policy is kept under constant review and necessary modifications are made as and when required. These modifications are announced in the form of Public Notice, copies of which are also sent to Parliament Library.

(c) and (d) The Intermediate Advance Licensing Scheme was substantially modified vide Public Notice No. 25-ITC (PN)/88-91 dated 11th July, 1988. This was done to make the scheme operationally simpler for the intermediate manufacturers and the final exporters.

Extension of Duty Drawback Scheme

2554. SHRI S. M. GURADDI: Will the Minister of FINANCE be pleased to state

(a) whether the Duty Drawback

Scheme has been extended to some more items;

(b) if so, the items included under the Scheme, the new rates thereon and the date from which they will be effective; and

(c) the extent to which this scheme will give boost to exports?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): (a) and (b) Yes Sir. For a number of new items, All Industry Rates of Duty Drawback have been announced w.e.f. 1.6.88. The details of these items and the rates fixed are given in the Statement below.

(c) The extent to which the availability of Drawback rates would give boost to exports of the related items cannot be quantified. It is however expected that their exports would be encouraged.

STATEMENT

New items for which all Industry Rates of Drawback fixed with effect from 1.6.88

<i>S. No.</i>	<i>Item Description</i>	<i>Rate of Drawback</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Natural Mango/Guava Juice/pulps/ & their concentrate-packed in OTS Cans.	8% of f.o.b. value
2.	Natural fruit pulps/fruit juices other than those at S. No. 1 above, packed in OTS Cans.	12% of f.o.b. value
3.	Vegetables packed in OTS Cans:	
	(a) Mushrooms	6% of f.o.b. value
	(b) Others	8% of f.o.b. value